CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 61/2010

Sub: Petition under Regulation 22 (2) read with Regulation 26 of the CERC (Open Access in the inter-State transmission) Regulations, 2008.

Date of hearing	:	15.4.2010.
Coram	:	Dr. Pramod Deo, Chairperson Shri S.Jayaraman, Member Shri V.S.Verma, Member Shri M.Deena Dayalan, Member
Petitioner	:	Monnet Ispat and Energy Limited, New Delhi
Respondents		 Chattisgarh State Load Despatch Centre, Bhillai Chattisgarh Power Transmission Company Ltd.
Parties present	:	Shri Sanjay Sen, Advocate, MIEL

Through this application, the petitioner Monnet Ispat and Energy Limited, New Delhi has prayed as under:

- (a) To declare the metering-point for energy injection for purposes of UI calculation is the regional periphery as per the Central Electricity Regulatory Commission Guidelines and not the generator's connection with the respondent No.1 as has been done in the present case; and
- (b) To declare that for over-injection, the petitioner is entitled to receive actual UI charges at the applicable UI rate in the regional periphery (and not @ Rs. 4.06/Kwh per unit or the UI charges whichever is lower as was permitted in the present case) and that the same is not to be restricted only for injections up to 101% of the scheduled energy on a daily basis.

2. After hearing learned counsel for the applicant, the Commission directed to admit the application and issue notice to the respondents.

The learned counsel further submitted that he will also file an affidavit containing examples of difference in the matter of calculation of UI charges at regional periphery and at bus bar of generating station.

3. The applicant was directed to serve copy of the application on the respondents by 21.4.2010, if already not served. The respondents may file their reply by 7.5.2010, with a copy to the applicant. Rejoinder, if any, may be filed by 21.5.2010.

4. The application shall be re-notified on 25.5.2010.

Sd/-

(T. Rout) Joint Chief (Law)